

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Service Tax Appeal No. 1101 Of 2011**

[Arising out of Order-in-Appeal No.11/ST/Appeals/CHD-1/2011 dated 19.04.2011 passed by the Commissioner (Appeals), Chandigarh]

**M/s VIR Enterprises**

#207, Shivalik Avenue,  
Phase-1 B, Naya Nangal,  
Distt. Ropar (Punjab)-140126

**: Appellant (s)**

Vs

**The Commissioner of Central  
Excise-Chandigarh-I**

Central Revenue Building, Sector-17C  
Chandigarh-160017

**: Respondent (s)**

APPEARANCE:

None Advocate for the Appellant

Shri Shivam Syal, Authorised Representative for the Respondent

**CORAM :**

**HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**

**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**FINAL ORDER No.60159/2023**

Date of Hearing:06.06.2023

Date of Decision:06.06.2023

**Per : S. S. GARG**

None appeared for the appellant. The notice for today's hearing has also been served to the appellant but in spite of that, none has appeared on behalf of the appellant. As the matter pertains to 2011, it appears that the appellant is not interested in pursuing their appeal. Hence, the appeal is dismissed for non prosecution with the liberty to

the appellant to seek restoration by moving appropriate application giving sufficient reasons for non-appearance.

*(Dictated & pronounced in the open Court)*

**(S. S. GARG)**  
MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**  
MEMBER (TECHNICAL)

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